



2026:DHC:6549



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 11th August, 2026**# **CNR No. DLHC010368362026**+ **CONT.CAS(C) 1425/2026 & CM APPL. 53046/2026****RSS DEGREE COLLEGE**

.....Petitioner

Through: Mr. Akhilesh K. Srivastava, Mr.
Rishabh Kumar and Ms. Archana
Joshi, Advocates
Mob: 7838681565
Email:
akhilsrivastava11b@gmail.com

versus

**MS. SUKHGEET KAUR, IOFS, MEMBER SECRETARY, NCTE
AND ANR.**

.....Respondents

Through: Mr. Mohinder J.S. Rupal, Mr. Hardik
Rupal, Ms. Triptei Sharma,
Advocates for NCTE
Mob: 9811151216

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (Oral):**

1. The present petition has been filed alleging wilful disobedience of the order dated 21st July, 2026, passed by this Court in *W.P.(C) 9374/2026*, wherein, the following directions were passed:

CM APPL. 43760/2026**Exemption is granted subject to all just exceptions****The application stands disposed of**

**W.P.(C) 9374/2026**

1. This is a writ petition filed under Article 226 of the Constitution of India seeking the following prayers: -

"c. direction to Respondent No.2 to update its website by uploading thereon the Recognition Order of the Petitioner institution and update the status of petitioner institution on its website and display its name in the list/category of recognized institutions for conducting B.ED. course with an annual intake of 200 students.

d. direction to Respondent No.2 to forward a copy of the Recognition Order of the Petitioner to its Affiliating University as well as the State Department of Higher Education, for all future references..."

2. This order is being passed in view of a similar order dated 02.02.2026 passed in W.P.(C) 1404/2026, covering the present issue. Based upon the said order and using the same reasons and expressions, this order is being passed.
3. Mr. Srivastava, learned counsel for the petitioner states that the petitioner Institute was established by the Sponsoring Trust. The recognition for conducting B.Ed course was granted *vide* order dated 04.08.2004 and this recognition was granted by the respondent No. 2 Northern Regional Committee. However, the respondents are not displaying the name of the College in the list of recognized institutions on their official website. Thus, the petitioner has approached this Court seeking to direct the respondents to update the status of the petitioner institute and display its name in the list of recognized institutions for the said course on their official website. He further points out that in the past, several orders have been passed by this Court issuing similar direction, copies of which have been filed along with the writ petition.



4. For the said reason, issue notice.
 5. Mr. Rupal, learned counsel accepts notice on behalf of the respondents and on instructions, states that the respondents have no objection to the present petition being allowed, subject to verification by the respondents.
 6. Accordingly, the petition is disposed of with a direction to the respondents to verify the status of the petitioner institute and if upon verification the same is found to be a recognized institute, the respondents shall update the status on the website in the list of recognized institutions within one week. Thereafter, communication to this effect shall be sent to the affiliating body as well as Department of Higher Education, Government of Uttar Pradesh, within a period of one week from the date the status is uploaded.
2. Learned counsel appearing for the respondents has handed over to this Court a copy of a document to show that after verification, the status of the petitioner herein, has been updated on the website of National Council of Teacher Education (“NCTE”), in the list of recognised institution.
3. The said document is reproduced as under:

185(CR) 11/8 2:44 5G 6

web.ncte.gov.in

विकसित भारत अभियान

Recognition	
17	Initial Recognition

3	RSS Degree College (Institute ID : NCTE350000394)	Area type: Survey, Plot: NA, Street/ Road: NA, Village/ Town: Saidpur, Baldeo, Post office: Mathura, Taluka/ Mandal/ Block: Saidpur, Baldeo, City: Mathura, Pin code: 281301 Contact No: Email: ID: sikarwargroup@gmail.com Website:	Private Institution	Dr. B.R. Ambedkar University, Agra
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#	File No	Course Name	Intake	Order Date	Session	Order Type	Order
1.	UP-2530	B.Ed	100	15-12-2025		Restoration (Court Order)	
2.	UP-2530	B.Ed	100	31-05-2025	2025-26	Withdrawal	
3.	UP-2530	B.Ed	200	05-06-2015	2015-2016	Revised Recognition	
4.	UP-2530	B.Ed	200	09-12-2008	00	Corrigendum	
5.	UP-2530	B.Ed	100	28-01-2008	2008	Initial Recognition	
6.	UP-906	B.Ed	100	04-08-2004	2004-2005	Additional Recognition	

4 **RSS****Prashikshan
Mahavidyalaya**

(Institute ID :

NCTE3675809)

Plot NO. 34, Gahookher, P.O. Rani
Ki Sarai, Sadar, Dist. Azamgarh
(U.P.) 276207.

Contact No:

Email ID:

Website:

		Course		Order		Order	

4. *Per contra*, learned counsel appearing for the petitioner submits that the status as updated on the website of NCTE, reflects that the petitioner-institution is recognised for a total annual intake of 100 seats. However, he submits that the petitioner institute is recognised for a total annual intake of



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200 seats.

5. Perusal of the document reproduced as aforesaid, clearly shows that at serial no. 3, the petitioner herein was granted revised recognition for an intake of 200 seats *vide* order dated 05th June, 2015, passed by the NCTE, Northern Regional Committee. Subsequently, 100 seats were withdrawn *vide* order dated 31st May, 2025, passed by the said committee.

6. However, pursuant to the order dated 15th December, 2025, passed by this Court in *W.P.(C) 9343/2025*, the said 100 seats were restored by NCTE, Northern Regional Committee.

7. Thus, it is evident that 100 seats which had earlier been withdrawn out of the 200 seats, were accordingly restored in terms of the order dated 15th December, 2025 passed by this Court.

8. Accordingly, it is apparent that the petitioner has been recognised for total annual intake of 200 seats.

9. This Court also takes note of the letter dated 11th August, 2026, issued by the NCTE, which is reproduced as under:

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उत्तर क्षेत्रीय समिति
राष्ट्रीय अध्यापक शिक्षा परिषद्
(भारत सरकार का एक विधिक संस्थान)


मुक्तमनस्ये वाच
NCTE

Northern Regional Committee
National Council for Teacher Education
(A Statutory Body of the Government of India)

File No. NRC/NCTE/UP-906-B.Ed. & UP-2530-B.Ed. Addl./2026/
237923-25

Date:- 11/08/26

To
✓ The Registrar,
Dr. B.R. Ambedkar University,
Paliwal Park Civil Lines,
Agra-282004,
Uttar Pradesh

Subject: Status for "RSS Degree College, Saidpur, Baldeo Mathura, District-Mathura,
State- Uttar Pradesh for B.Ed. Course.

Sir,



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In compliance of the Order passed by the Hon'ble High Court of Delhi in W.P. (C) 9374/2026 titled RSS Degree College v. NCTE and amr. it is to inform that the institution "RSS Degree College, Saidpur, Baldeo Mathura, District-Mathura, State- Uttar Pradesh is recognized for B.Ed. Course. As per official records the status of the respective course are as under.

1. The institution was granted recognition for B.Ed. course of one year duration with annual intake of 100 student from the academic session 2003-2004 vide order No. FNRC/NCTE/F-3/UP-906/5511-5519 dated 04.08.2004 by followed by additional of 100 seats, thus making total annual intake of 100 seats (Total- 100+100=200 Seats) vide order no. FNRC/NCTE/F-7/UP-2530/2008/36775-81 dated 28.01.2008.
2. Revised Recognition Order was issued to the institution on 05.06.2015 vide order No. F.No. NRC/NCTE/UP-Common Order/2015/111782-814 for B.Ed. programme of two years duration with annual intake of 200 seats.
3. The institution is recognized for B.Ed. two years duration till date.

Yours faithfully,

(Punam Tiwari Sharma)
Regional Director

Copy to :-

- 237924 - 1. **The Principal Secretary, (Higher Education),** Government of Uttar Pradesh, Secretariat Lucknow-226001, Uttar Pradesh.
- 237925 - 2. **The Secretary, Department of School Education and Literacy,** Ministry of Education, Govt. of India, Kartavya Bhawan, New Delhi-110001

Regional Director

जी-7, सेक्टर-10, द्वारका, नई दिल्ली-110075

G-7, Sector-10, Dwarka, New Delhi -110075

Phone : +91-11-20893262

E-mail : nrc@ncte-india.org | Website : www.ncte.gov.in

10. Perusal of the aforesaid letter sent to the affiliating university clearly shows that as per the NCTE itself, the petitioner-institute is recognised for the Bachelor of Education ("B.Ed.") program for the duration of two years, with a total annual intake of 200 seats.

11. Accordingly, the respondents are directed to update the status of the petitioner-institute on their website, i.e., NCTE, in terms of the aforesaid letter dated 11th August, 2026, and reflect the status of petitioner institution as recognised for a total annual intake of 200 seats.

12. Let the needful be done, within a period of two days, from today.



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13. With the aforesaid directions, the present petition along with the pending application, is disposed of.

MINI PUSHKARNA, J

AUGUST 11, 2026

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